

मुकदमे बाजी पर होने वाले व्यय को कम करने के लिए कार्यवाही

3998 श्री लालजी जाई: क्या बिधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या भारत के सर्वोच्च न्यायालय ने मुकदमेबाजी में होने वाले व्यय को कम करने के लिए कुछ उपाय किये हैं; और

(ख) यदि हा, तो तत्संबन्धी झीरा क्या है और क्या राज्यों के स्तर पर भी न्यायालयों में ऐसे उपाय करने के बारे में कोई प्रस्ताव सरकार के विचारार्थ है?

बिधि, न्याय और कम्पनी कार्य मंत्री (श्री शक्ति भूषण): (क) और (ख). जानकारी इकट्ठी की जा रही है और मदन के पटल पर रख दी जायेगी।

Applications for Dealerships in Petrol and Diesel in Madhya Pradesh

3999. SHRI RAGHAVJI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether any applications for dealership in petrol and diesel in Devri and Udaipura in Raisen District and Nasrullahganj city in Sehore District of Madhya Pradesh have been received by Government;

(b) if so, the action taken thereon; and

(c) whether action is proposed to be taken to operate petrol and diesel pumps in these predominantly agricultural areas with a view to make available these goods to the farmers?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) According to the present policy, appointment of dealerships/agencies by the oil companies is to be made after issuing press advertisements calling for applications. Only those applications which are received in response to such advertisements are considered by the oil companies. Hence, the question of receipt of applications for award of dealerships, by the Government does not arise.

(b) Does not arise.

(c) Installation of additional retail outlets at these locations is not considered commercially viable at the movement in view of the low potential of the area.

Reported threat to Andaman and Nicobar Islands

4000. SHRI C. R. MAHATA: Will the DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE be pleased to state:

(a) whether there is any threat by any foreign country in the area of Andaman and Nicobar Islands; and

(b) if so, the details thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and

(b) There is no immediate threat to Andaman & Nicobar Islands. However, due to their strategic location, the likely threats to these Islands have been analysed and adequate defence measures have been taken.

12.00 hrs.

ANNOUNCEMENT RE: USE OF LANGUAGE OTHER THAN HINDI OR ENGLISH DURING QUESTION HOUR

MR. SPEAKER: It would be recalled that on 23rd November, 1978 during Question Hour, when a Member (Shri Kumari Ananthan) started asking a supplementary on Starred Question No. 62 in Tamil, I did not permit him to do so as there are no arrangements for interpretation other than in English and Hindi during the Question Hour. Subsequently, Shri Kumari Ananthan and some other Members addressed a letter to me reiterating their request for being permitted to speak in Tamil during the Question Hour.

As the question of language had been raised in the House from time to time, the position was reviewed at a meeting with the Leaders of

Parties and Groups in the Home on the 24th August, 1978. At that meeting, it was felt that it would be more appropriate if controversies relating to language, brought to notice by Members, were remitted for consideration to a Committee to be appointed in that behalf. Accordingly on the 24th November, 1978, I announced in the House formation of a Committee of eleven members under the Chairmanship of Shri Jagjivan Ram, Deputy Prime Minister and Minister of Defence on the use of language.

The request of Shri Kumari Ananthan and others for the use of Tamil in Question Hour was thereafter recommended for consideration to the Committee.

The Committee considered how far the demand for the use of language other than Hindi and English in Question Hour could be met within the facilities available at present, pending long term arrangement.

The Committee have recommended in their First Report to me that a Member whose name appears in the List of Starred Questions and who gives advance notice for putting supplementaries in a language mentioned in the Eighth Schedule of the Constitution, for which arrangement for simultaneous interpretation already exist, may be allowed to put this supplementaries in the Question Hour only in that language.

The Committee have further recommended that this facility might be made available subject to the following conditions:—

(i) It may be availed of only by Members (not more than two) in whose names the Question appears in the Starred List only;

(ii) Advance notice in this behalf shall be given (in writing by the Members concerned) not later than 3 P.M. on the working day preceding the day on which the Question is listed for oral answer;

(iii) The facility shall not be available to Members, other than those in whose name the Question stands listed in the Starred List;

(iv) In the printed Debate (original version) only English version of the supplementary Questions asked in language other than Hindi or English shall be incorporated. This shall be on the same lines as is already being done at present in respect of speeches delivered by Members in a language other than Hindi or English while participating in debates on Bills, Resolutions etc.

I hope that with the willing and active cooperation of the Leaders of Parties and Groups and Members, it may be possible to implement the above recommendation of the Committee on an experimental basis.

12.04 hrs. ..

RULING RE: STATEMENT BY GOVERNMENT ON RECENT VISIT OF PRIME MINISTER KOSYGIN AND PLACING THE TREATIES AND AGREEMENTS ON THE TABLE OF THE HOUSE

MR. SPEAKER: Shri Eduardo Faleiro and the Leader of the Opposition contended that the Government should have made a statement regarding the discussion that the Prime Minister and the External Affairs Minister had with H.E. Mr. Kosygin, the Chairman of the Council of Ministers of the USSR, and should also have placed the agreements entered into with the Soviet Government during the visit of H.E. Mr. Kosygin before the House. The Prime Minister contended that it was not the practice to do so. According to him, on statement are made when discussion takes place in this country.

Under our Constitution, the Executive is empowered to enter into any agreement with foreign countries and